

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:604  
ANSWERED ON:07.08.2013  
BAN ON PRE POLLS AND EXIT POLLS  
Reddy Shri Mekapati Rajamohan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Election Commission of India proposes to ban the pre-poll election survey as well as exit polls before the ensuing Lok Sabha Elections;
- (b) whether the Government has consulted all the recognised political parties and representatives of electronic and print media in this regard; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) Section 126A of the Representation of the People Act, 1951 (43 of 1951) provides for restriction on publication and dissemination of result of exit polls. As regards pre-poll election survey, there is a proposal of the Election Commission of India to restrict the publication of opinion polls during elections. The proposal is under consideration of the Government.
- (b) No, Madam.
- (c) Does not arise.